

under the Registered Exporter's Import Policy formulated by the Ministry of Foreign Trade.

**Stenography Examination Held by
Ministry of Industrial Development
and Internal Trade in
September, 1970**

3629. SHRI LILADHAR KOTOKI : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the Ministry of Industrial Development and Internal Trade had a Stenography examination in September, 1970 for which the U. P. S. C. had forwarded applications of some employees;

(b) whether certain Lower Division Clerks in the U. P. S. C. have been selected and offers of appointment have been made to them;

(c) whether the Ministry of Industrial Development and Internal Trade has repeatedly requested for the appointment of these persons and also for relieving them; and

(d) if so, the reason for not relieving them when their applications were recommended by the U. P. S. C. ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) (a) to (c) . Yes, Sir.

(d) The U. P. S. C. have regretted their inability to release majority of them owing to the shortage of Lower Division Clerks in their office. They had informed the candidates while forwarding their applications that their release will depend upon the exigencies of service.

Ban on Export of Scrap

3630. SHRI YAMUNA PRASAD MANDAL : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the ban on export of scrap has imposed an obligation on the domestic users to provide outlet for the scrap collection at the level obtained prior to the imposition of the present export ban;

(b) whether the scrap traders have complained that they are facing hardship for want of outlet for their stocks in steel turnings and sheet cuttings; and

(c) if so, what steps are being taken to find outlet for steel turnings and sheet cuttings stocks as to ensure that the collection of scrap does not suffer ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI) : (a) No, Sir. The current restrictions on export of scrap were imposed with a view to meeting increased domestic demand. The actual offtake, however, depend on several factors including price.

(b) Yes, Sir.

(c) It is primarily for the scrap dealers and the scrap users to come to mutually satisfactory arrangements for maintaining a steel offtake. Government also are keeping a careful watch on the situation.

**Arrests made under Untouchability
(Offences) Act, 1955**

3631. SHRI BABURAO PATEL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state the total number of arrests made by Government under the Untouchability (Offences) Act, 1955, during last 2 years ending the 30th October, 1970 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : The information is being collected from the State Governments and Union Territory Administration and will be laid on the Table of the House in due course.